

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE
CHENNAI
Original Application No. 70 of 2023

IN THE MATTER OF

Mr. K. Shanmugam S/O Krishnan,
269, Ellai Amman Koil Street,
Karunakaracheri,
Somangalam,
Kancheepuram – 602 109,
Tamil Nadu.

- Applicant

- VS -

1. The Member Secretary,
Tamil Nadu Pollution Control Board,
Guindy,
Chennai – 600 032.
and 13 others

- Respondents

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RESPONDENT NO – 7

Through-
S. Thirumagal
S.THIRUMAGAL B.A.,B.L.,
ADVOCATE
ENROL. NO.MS.1146/1991

Date : 09.10.2023

Place : Chennai

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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- VS -

1. The Member Secretary,
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Guindy,
Chennai – 600 032.
and 13 others

For TECHNO MOULDS
Proprietor
[Handwritten Signature]

- Respondents

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COUNTER AFFIDAVIT FILED BY THE 7TH RESPONDENT

I, Mr. S. Elenchet Chenni S/O M. Sampath, Hindu, aged about 57 years, is a proprietor of TECHNO MOULDS, a proprietary concern, manufacturing Moulds and Dies and Injection Moulded Plastic Components at S - 9, SIPCOT Industrial Park, Pillaipakkam, Kancheepuram District, do solemnly affirm and sincerely state as follows:

1. I am filing this counter affidavit as a proprietor of Techno Moulds a proprietary concern coming under MSME.
2. At the outset I deny all the allegations and averments contained in the Original Application except those that are specifically admitted here under and put the applicant to strict proof of the same .
3. It is humbly submitted that I deny the allegation contained in the Paragraph No 7 . that the Photograph attached is not connected with my concern .
4. It is humbly submitted that we are having a Septic Tank inside our concern since the employees working at our concern is approximately 20 only. We are periodically cleaning it as and when needed.

For TECHNO MOULDS
Proprietor
S. Elenchet Chenni

- 5. It is humbly submitted that the waste from our concern is plastic lumbs and rejection of plastic parts are recycled by us or sold to scrap dealers. Hence I am strongly denied the allegation in paragraph no 9.
- 6. It is humbly submitted that the Certificate from the Pollution Control Board for Consent To Establishment and Consent To Operate is obtained and The Consent To Operate is valid till 31.03.2031.
- 7. It is humbly submitted that the applicant is filed this application without knowing any fact about my concern.
- 8. It is further humbly submitted there is no chemical involved in our production hence polluting the water does not arise.
- 9. It is humbly submitted that we are having rain water harvesting pipes and rain water discharging pipe lines.
- 10. Further it is humbly deny that the applicant neither orally nor in written .mention about this issue to the Respondent as alleged by him in the application para-9 .
- 11. It is humbly submitted that the applicant has field this application with false allegations and vexatious intention .

For TECHNO MOULDS
Proprietor
[Handwritten Signature]

12. It is humbly submitted that I reserve the right to file rejoinder to the counter affidavit as and when necessary.

It is therefore prayed that the **Hon'ble Green Tribunal, South Zone** may be pleased to dismiss the application filed against us and pass the appropriate order as this **Hon'ble Tribunal** may deem fit and proper in this case and thus render justice.

For TECHNO MOULDS
Proprietor
[Handwritten Signature]

7th RESPONDENT

Solemnly affirmed at Chennai

On this 9th day of October 2023

& Signed his name in my presence

BEFORE ME
[Handwritten Signature]
ADVOCATE



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TAMIL NADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1801115613135 DATED: 03/09/2018.

PROCEEDINGS NO.F.0780SPR/GS/DEE/TNPCB/SPR/W/2018 DATED: 03/09/2018

SUB: TNPC Board-Consent for Establishment-M/S TECHNO MOULDS S.F No. S.NO. S-9, VENKADU Village, Sriperumbudur Taluk, Kancheepuram District - for the establishment or take steps to establish the industry under Section 25 of the Water (Prevention and control of Pollution)Act,1974, as amended in 1988(Central Act 6 of 1974)- Issued- Reg.

REF: 1.Unit's application dated 19.07.2018
2.IR.No : F.0780SPR/GS/AE (M)/SPR/2018 dated 30/08/2018
3.Minutes of 164th DLCCC meeting held on 30.08.2018 (Item No.164-03)

Consent to establish or take steps to establish is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act,1974, as amended in 1988(Central Act 6 of 1974) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

The Proprietor,
TECHNO MOULDS

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F. No.S.NO. S-9,
VENKADU Village,
Sriperumbudur Taluk,
Kancheepuram District.

This Consent to establish is valid upto **March 31, 2023**, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR

To
The Proprietor,
M/s.TECHNO MOULDS,
S. NO. PLOT NO. S-9, VENGADU VILLAGE SRIPERABUDUR TALUK, PILLAIPAKKAM SIPCOT INDUSTRIAL PARK,
KANCHEEPURAM DISTRICT,
Pin: 602105

Copy to:

- 1.The Commissioner, SRIPERUMBUDUR-Panchayat Union, Sriperumbudur Taluk, Kancheepuram District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
4. File

True Copy



Y. J. S. S.

SPECIAL CONDITIONS

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1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	INJECTION MOULDED PLASTIC COMPONENTS	250	T/Month
2.	MOULDS AND DIES	25	T/Month
By-Product Details			
1.	NIL	0.0	NIL
Intermediate Product Details			
1.	NIL	0.0	NIL

2. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

a Sewage Treatment Plant:			
Treatment status: Septic Tank and SP/DT			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	SEPTIC TANK	1	3.0 X 1.5 X 3.0
2.	SOAK PIT	1	DIA 1.0 X 1.5
b Effluent Treatment Plant:			
Treatment status: No trade effluent and hence does not arise			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.			
2.			

3. This consent to establish is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	SEWAGE	0.8	On Industrys own land
Effluent Type : Trade Effluent			
1.	EFFLUENT	0.0	NO TRADE EFFLUENT

4. **Additional Conditions:**

- The unit shall provide the septic tank followed by soak pit arrangement as proposed for the disposal of sewage generated from the unit.
- The unit shall ensure that the entire quantity of water utilized in cooling tower shall be recycled.
- The unit shall properly collect and dispose the non hazardous waste for further beneficial use without accumulation.
- The unit shall develop green belt in and around the unit premises

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR

True Copy



Y. J. Sathya S.

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR**

** This consent order is computer generated by OCMMS of TNPCB and no signature is needed**

True Copy



M. J. R. R. R. R. R.



TAMIL NADU POLLUTION CONTROL BOARD

Category of the Industry :

GREEN

CONSENT ORDER NO. 2208146080526 DATED: 06/11/2022.

PROCEEDINGS NO.F.0780SPR/GS/DEE/TNPCB/SPR/W/2022 DATED: 06/11/2022

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. TECHNO MOULDS , S.F.No. Plot No. S-9, PILLAIPAKKAM SIPCOT INDUSTRIAL PARK, VENKADU village, Sriperumbudur Taluk and Kancheepuram District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1.CTO Proc.No. F.0780SPR/GS/DEE/TNPCB/SPR/W&A/2020 dated: 22/06/2020
2.Unit's Online Application No. 46080526 dated 15.06.2022
3. IR.No : F.0780SPR/GS/AEE/SPR/2022 dated 05/11/2022

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor
M/s.TECHNO MOULDS,
S.F.No. Plot No. S-9, PILLAIPAKKAM SIPCOT INDUSTRIAL PARK,
VENKADU village,
Sriperumbudur Taluk,
Kancheepuram District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2031

True Copy

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR**



[Handwritten Signature]

SPECIAL CONDITIONS

- 1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	INJECTION MOULDED PLASTIC COMPONENTS	250	T/Month
2.	MOULDS AND DIES	25	T/Month
By-Product Details			
1.	NIL	0.0	NIL
Intermediate Product Details			
1.	NIL	0.0	NIL

- 2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	SEWAGE	0.8	On Industrys own land
Effluent Type : Trade Effluent			
1.	EFFLUENT	0.0	NO TRADE EFFLUENT

True Copy



Handwritten signature

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Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

1. The unit shall treat and dispose the sewage generated from the premises through Septic tank and soak pit arrangements.
2. The unit shall ensure that no trade effluent is generated from the unit's manufacturing activity
3. The unit shall dispose the solid waste generated then and there during construction phase without any accumulation for further beneficial usage.
4. The unit shall comply with the provisions of the Hazardous and Other Wastes(M&TBM) Rules,2016.
5. The unit shall continue to develop green belt in and around the premises to the maximum possible extent.
6. The unit shall not use "use and throwaway plastics" such as plastic sheets used For food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups,plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palmplate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc
7. The unit shall comply with the E-Waste Management Rules 2016. E-Waste as listed in Schedule – I, generated by them shall be channelized through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler. The unit shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the TNPCB. The unit shall file annual returns in Form-3, to the TNPCB on or before the 30th day of June following the financial year

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR**

To
The Proprietor,
M/s.TECHNO MOULDS,
NO.18,BALAJI NAGAR, 1st STREET, PADI,
CHENNAI,
Pin: 600050

True Copy



[Handwritten signature]

- Copy to:**
1. The Commissioner, SRIPERUMBUDUR-Panchayat Union, Sriperumbudur Taluk, Kancheepuram District .
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